



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 35]

नई दिल्ली, सोमवार, अगस्त 16, 2010 / श्रावण 25, 1932

No. 35]

NEW DELHI, MONDAY, AUGUST 16, 2010 / SRAVANA 25, 1932

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, August 16, 2010/Sravana 25, 1932 (Saka)

The following Act of Parliament received the assent of the President on the 16th August, 2010, and is hereby published for general information:—

THE NATIONAL COMMISSION FOR MINORITY EDUCATIONAL INSTITUTIONS (AMENDMENT) ACT, 2010

No. 20 OF 2010

[16th August, 2010.]

An Act further to amend the National Commission for Minority Educational
Institutions Act, 2004.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the National Commission for Minority Educational
Institutions (Amendment) Act, 2010.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification
in the Official Gazette, appoint.

Amendment of
section 2.

2. In section 2 of the National Commission for Minority Educational Institutions Act, 2004 (hereinafter referred to as the principal Act),—

2 of 2005.

(i) clause (b) shall be omitted;

(ii) for clause (g), the following clause shall be substituted, namely:—

'(g) "Minority Educational Institution" means a college or an educational institution established and administered by a minority or minorities;'

Amendment of
section 3.

3. In section 3 of the principal Act, in sub-section (2), for the words "two members", the words "three members" shall be substituted.

Amendment of
section 10.

4. In section 10 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) Subject to the provisions contained in any other law for the time being in force, any person, who desires to establish a Minority Educational Institution may apply to the competent authority for the grant of no objection certificate for the said purpose."

Amendment of
section 12B.

5. In section 12B of the principal Act, in sub-section (4), the words "and in consultation with the State Government" shall be omitted.

V.K. BHASIN,
Secy. to the Govt. of India.